

Name of State	1995-96	1996-97	1997-98	1998-99	1999-2000
Sikkim	16.870	8.610	43.015	8.610	Nil
Tamil Nadu	296.750	598.375	296.850	321.750	163.960
Tripura	46.530	146.530	246.530	23.265	177.795
Uttar Pradesh	Nil	536.300	626.300	436.300	951.065
West Bengal	174.770	274.770	174.770	87.385	761.500
TOTAL:	3000.000	5500.000	5750.000	5000.000	7200.000

**Recruitment of surrendered militants in Paramilitary Forces in J&K**

3430. SHRI R.S. GAVAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether for rehabilitating surrendered militants they are being recruited in various paramilitary forces in Jammu & Kashmir;
- (b) if so, the details thereof;
- (c) whether security experts are against Government's policy; and
- (d) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) to (d) The Government of Jammu and Kashmir announced a Surrender Policy for the militants which was revised in June, 1997. As per the provisions of the Policy, the militants who surrender are to be first kept in a transit camp and then transferred to the Rehabilitation Centre. The beneficiaries will be covered under PMRY or State Self-Employment Scheme for establishing permanent source of livelihood. Eligible persons will also be considered for recruitment in Defence Forces, Central Para Military Forces, JAKLI, etc. and recruiting teams will visit the Rehabilitation Centres for special recruitment. As per information made available by the State Government, 812 surrenderees have so far been recruited in CPMFs. As stated by the State Government, there are very few surrendered militants eligible and willing for recruitment in CPMFs. There are no reports received against the recruitment of surrendered militants in CPMFs.

**Prosecuting Central Government Employees in States**

3431. DR. Y. LAKSHMI PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government propose to amend the relevant act making it mandatory to take permission of State Governor before prosecuting a Central Government employee posted there for corruption charges; and